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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR.

Date of Decision: 05.3.2002

OA 71/2001

Roopa Ram, Safaiwala in the office of Station Master,
Kuchawan City, Northern Railway.

... Applicant

v/s

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Asstt Engineer, Degana, Northern Railway.
3. Divisional Supdt. Engineer-II, Northern Railway, Jodhpur Division, Jodhpur.
4. Divisional Rly Manager, Northern Railway, Jodhpur Division, Jodhpur.

... Respondents

CORAM:

HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN
HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant	... Mr.B.Khan
For Respondents No.1&2	... Mr.Manoj Bhandari
For Respondents No.3&4	... None

O R D E R

PER HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

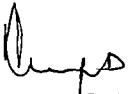
The applicant, who has been punished on account of conviction on a criminal charge u/s 302 IPC after conducting a fruitless inquiry, has challenged the order of punishment.

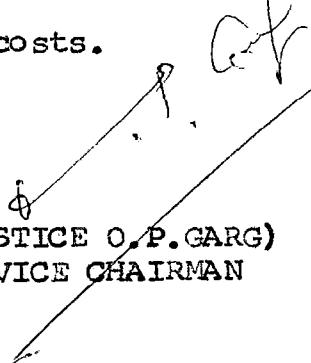
2. The learned counsel for the respondents pointed out that the present OA is premature as the applicant



has not exhausted all the departmental remedies before approaching this Tribunal. The learned counsel for the applicant admits that the departmental appeal dated 4.5.99 (Ann.A/12) preferred by the applicant is still pending.

3. Since the applicant has not exhausted all the departmental remedies, this OA cannot be maintained. We, therefore, dispose of this OA with the direction that the appellate authority shall decide the pending appeal of the applicant, if any, within a period of two months to be reckoned from today by a reasoned and speaking order. No order as to costs.


(A.P. NAGRATH)
MEMBER (A)


(JUSTICE O.P.GARG)
VICE CHAIRMAN

R/Copy

and B

A
B

Part II and III destroyed
in my presence on 14/5/02
under the supervision of
Section Officer (J) as per
order dated 14/5/02

~~Section Officer (Record)~~

Devil Cawnpur
13/03/02